

Cogentrix Power Project

4291. SHRIMATI MANEKA GANDHI : Will the PRIME MINISTER be pleased to state :

(a) whether the various foreign companies involved with the Cogentrix Power Project have any past experience of setting up mega power projects;

(b) if so, the details thereof;

(c) whether due to some vested interest and under some pressing circumstances from abroad, the Government propose to clear the Cogentrix Power project;

(d) if so, the facts and details thereof;

(e) whether Independent Power Producer's Association (IPPAI) have submitted some recommendations to the Government for implementation; and

(f) if so, the details of the recommendations submitted by IPPAI and the reaction of the Government on such recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The Mangalore TPS (1000 MW) in Karnataka being executed by M/s Mangalore Power Company is promoted by M/s Cogentrix Energy Inc., USA and M/s China Light & Power (International) Limited, Hong Kong. As per the Detailed Project Report considered by the Central Electricity Authority during their techno-economic appraisal :

- M/s Cogentrix have successfully developed and completed 10 coal and gas based power plants representing 900 MW generating capacity, and
- M/s China Light and Power has extensive experience in building and operating power stations and is currently operator of four power stations (totalling to an installed capacity of 7450 MW) including the Castle Peak Power Station which is one of the largest thermal power plants in the world.

(c) No, Sir. All the clearances so far accorded to the project were as per the prevailing policies/procedures of the Government.

(d) Does not arise.

(e) and (f). M/s IPPAI are making suggestions from time to time for improving private power policy. Government of India while revising the power policy from time to time takes into account suggestions of various agencies including that of M/s IPPAI.

Jurala Hydro Electric Scheme

4292. SHRI N. RAMAKRISHNA REDDY : Will the PRIME MINISTER be pleased to state :

(a) whether the Planning Commission approval of external assistance are required for implementing the Jurala Hydro Electric scheme;

(b) if so, the details thereof; and

(c) the time-limit fixed for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) No, Sir.

(b) and (c). Do not arise.

Nagapattinam Port

4293. SHRI M. SELVARASU : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have any proposal to construct port at Nagapattinam for importing crude Oil;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c). There is no such proposal at present. However the proposal for studying the feasibility of importing crude oil at Nagapattinam is under consideration.

Cases by CBI

4294. SHRI P.S. GADHAVI : Will the PRIME MINISTER be pleased to state :

(a) the number of cases filed by the CBI from 7.1.95 to 30.6.96 in Delhi, Mumbai, Calcutta and Madras;

(b) the details of investigation made/being made by the CBI during the last three years ending on 30.6.96; and

(c) the number of cases in which the charge sheets have been filed by the CBI during this period?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) During the period from 7.1.95 to 30.6.96, the CBI registered a total of 816 cases in Delhi, Mumbai, Calcutta and Madras as under :-

| Period | Delhi | Bombay | Calcutta | Madras |
|-----------------------------|------------|--------|----------|--------|
| 7.1.1995 to 30.8.1996 | 296 | 211 | 165 | 144 |
| | Total: 816 | | | |